#### REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1968-69) —contd.

SHRI K. DAMODARAN (Kerala): I beg to lay on the Table a copy each of the following Reports: —

- (a) Forty-seventh Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 37th Report (1964-65) on paragraphs 12, 13, 14 and 28 of Audit Report (Defence Services), 1964.
- (b) Forty-eighth Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 71st Report (1966-67) on the Appropriation Accounts (Defence Services) 1964-65 and Audit Report (Defence Services), 1966.
- (c) Fiftieth Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 11th Report (1967-68) relating to 'New Service'/'Instrument of Service'.
- (d) Fifty-second Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 16th Report (1967-68) on Appropriation Accounts (Defence Services) (1965-66) and Audit Report (Defence Services), 1967—Defence Production.
- (e) Sixty-second Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 23rd Report (1967-68) on Appropriation Accounts (Railways) 1965-66 and Audit Report (Railways).
- (f) Sixty-third Report of the Pub lic Committee (1968-Accounts on action taken by Govern ment on the recommendations

contained in their 21st Report (1967-68) on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil) 1967 relating to Department of Atomic Energy, Ministries of Finance etc. (g) Sixty-fifth Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 63rd Report (1966-67) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 and Audit Report (Commercial) 1966 relating to Ministries of Transport and Shipping etc.

- (h) Sixty-sixth Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 62nd Report (1966-67) on
- Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 relating to Ministries of Health, Family Planning, etc.
- (i) Seventieth Report of the Public Accounts Committee (1968-69) on action taken by Government on the recommendations contained in their 25th Report (1967-68) relating to the Ministries of Home Affairs,

## THE CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL, 1969

SECRETARY: I beg to lay on the Table the Constitution (Twenty-second Amendment) Bill, 1969, as passed by the Lok Sabha.

## REFERENCE TO FOURTH FIVE YEAR PLAN DRAFT PLACED ON THE TABLE EARLIER

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, with your permission I want to invite your attention to a rather serious matter relating to laying a copy of the Fourth Five Year Plan Draft. Madam

. [Shri Bhupesh Gupta] Deputy Chairman, the submission I want to make is this. I do not want to raise it as a point of order but it is for you to consider. Here we find the Plan Draft is laid on the Table together with a note attached to the Draft Plan. Whose note it is I do not know

SHRI AKBAR ALI KHAN (AN-DHRA PRADESH): Government's note.

SHRI BHUPESH GUPTA: Now, Madam Deputy Chairman, the Plan involves a whole number of policy decisions. It appears that even when the other House is in session the Draft Plan was released to the Press before its being submitted to the other House. I got a copy myself. I tell you that this is not proper.

Secondly, if it has come after being processed through the National Development Council then the hon. Minister should make it clear that the Plan was considered by the National Development Council and was endorsed by a majority. For the first time a Draft Five Year Plan has come to the House having been considered by the National Development Council and endorsed by a majority. The unanimity is not there. Why this fact is being suppressed I should like to know.

I should also like to know the opinions of those who opposed it. Since it does not have the unanimous approval we are entitled to know the views of those who opposed the Draft Plan. I should like to know why this is not being included here. I know it for a fact that the Chief Minister of Kerala, the Chief Minister of West Bengal and another Chief Minister also opposed this Draft. They were very strongly critical of it and they said: 'We do not support it; you pass it with a majority."

SHRI LOKANATH MISRA (ORISSA): Who was the other Chief Minister? You left him unnamed.

SHRI BHUPESH GUPTA: You find it out.

SHRI LOKANATH MISRA: Our Chief Minister also objected to it but he does not say that.

SHRI BHUPESH GUPTA: Because the name 'Swatantra' sticks in my throat.

SHRI LOKANATH MISRA: So also 'Communist' to us.

Five Year Plan Draft

SHRI BHUPESH GUPTA: His Chief Minister's opinion should also be there. Madam Deputy Chairman, a fraud is being committed on the country today and an impression is created or sought to be created by the Planning Commission and the Government as if the Draft Plan represents the approach of the whole country and there has been some dissent only here and there. But the fact is that the basic policy has been assailed, criticised and opposed by a number of Chief Ministers from different angles. And we are entitled to have all those opinions. I therefore demand that the full proceedings of the National Development Council should be made available to both the Houses and the Prime Minister should make it clear that this is a majority Draft supported only by the Congress Chief Ministers and not by the other non-Congress Chief Ministers. I think it is very verv unfair.

Before 1 sit down, finally it is bad enough to produce a draft after three years of the Plan period are over, and . . .

# THE DEPUTY MINISTER (SHRI-MATI NANDINI SATPATHY):

Madam, we are not discussing the Five Year Plan now but I would like the hon. Member to read the note which says that the Plan was adopted by a majority.

SHRI BHUPESH GUPTA: We want an exact version. We do not want a summary of what others have said.

THE DEPUTY CHAIRMAN: Thai will do.

SHRT BHUPESH GUPTA: We want to hear them, read them in their own words. Madam, it is a surren-derist Draft and rightly opposed by the Kerala and West Bengal Governments and the Government should

come and tell us why it has been so. Finally. .

THE DEPUTY CHAIRMAN: You are going on again and again.

SHRI BHUPESH GUPTA: This is my last point. You will agree, finally, the Prime Minister has said that no material change will take place. The Planning Commission has said nothing will change. It is prejudging Parliament. How do they say—the matter has to be discussed in Parliament—that no basic change will take place? Is it a command performance that they expect from Parliament? I think that, again, was disrespect shown to Members of Parliament and Parliament as a whole.

THE DEPUTY CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: Therefore, on all counts, the Government deserves to be condemned.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, मेरी मांग भी इसमें जोड़ दी जाय कि प्राइम मिनिस्टर को भी कंडम किया जाय।

STATEMENT BY MINISTER RE
DERAILMENT OF NO. 11 BK PASSENGER TRAIN NEAR BHATAR
STATION ON THE BURDWAN-KATWA
NARROW GAUGE SECTION OF THE
EASTERN RAILWAY ON THE 26TH
APRIL, 1969

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): Madam, I regret to have to inform the House that"on 26-4-1969 at about 21.23 hours, while No. 11 BK Passenger train was approaching Bhatar station on the Burdwan-Katwa Narrow Gauge section of the Eastern Railway, three coaches marshalled next to the train engine derailed near the outer signal of Bhatar station and two of them capsized.

The Additional Commissioner of Railway Safety is holding his statutory inquiry into the accident commencing from 29-4-1969.

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# THE DELHI SHOPS AND ESTAB LISHMENTS (AMENDMENT) BILL, 1969

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): Madam, I

beg to move for leave to introduce a Bill further to amend the Delhi Shops and Establishments Act, 1954.

The question was put and the motion was adopted.

SHRI JAISUKHLAL HATHI: Madam, 1 introduce the Bill.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at twenty-two minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock, THE DEPUTY CHAIRMAN in the Chair.

# THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Madam, I beg to move:

"That the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, as reported by the Joint Committee of the Houses, be taken into consideration."

Madam, as I pointed out in my speech introducing the Bill in this House, there could be more than two opinions on the provisions of the Bill. The Joint Committee had, therefore, the difficult task of reconciling these opinions keeping always in view the Directive Principle enshrined in the Constitution enjoining the State to